

(c) Penal processings have been initiated against the firm and they will be finalised as soon as possible.

(d) offer action as deemed proper under the law will be taken in this case.

Agreement between IISCO Management and Unions at its Kulti Works

3719. SHRI R. L. P. VERMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the reasons why the final agreements with the Unions at Kulti Works of IISCO on the demands of workers resulting in one and half months peaceful strike in February, 1979 are still kept pending by IISCO management when, on assurances by the management all the workers not only resumed their duties but also recorded an appreciable increase in production;

(b) are the partial and interim agreements made between IISCO management and Unions at its Kulti Works being implemented, are the workers, as per agreement enjoying all the benefits and facilities at par with their counterparts at Burnpur Works of IISCO; and

(c) what steps are being taken to improve the condition of the age old workers' canteen of Kulti Works of IISCO which is absolutely dirty and mismanaged?

THE MINISTER OF COMMERCE & STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) & (b). After prolonged negotiations and conciliation, a tripartite agreement was signed on 27-2-1979 between the workers' representatives and the management of Indian Iron and Steel Company Ltd. (IISCO) in the presence of the Deputy Labour Commissioner, Government of West Bengal, at Asansol. In pursuance of this agreement, two further agreements dated the 30th

March and 16th July, 1979, were signed by the management with the unions. Under the agreement dated the 30th March, 1979, certain fringe benefits relating to educational facilities, transport subsidy and house rent were extended to the workmen. Under the agreement dated the 16th July, 1979, the wage structure of the workmen of Kulti Works was finalised. Both these agreements were made effective from the 1st January, 1979, and have since been implemented. It is not, therefore, correct to say that the final agreements with the union of Kulti Works on demands of workers have been kept pending.

The Tripartite Agreement dated 27-2-79, does not envisage the workmen of the Kulti Works getting facilities and benefits at par with their counterparts in Burnpur Works of IISCO.

(c) The canteen in Kulti Works has been managed on contract basis from the very beginning. A new canteen building is at present under construction which will offer improved facilities to the workers.

Interest Charged by Banks from Industries under Liquidation

3720. SHRI DHARAM DAS SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) rate of interest to be charged by the banks from industries under liquidation consequent upon orders obtained by bank giving loans to these industries;

(b) the terms and conditions for grant of loans to such industries; and

(c) whether the Reserve Bank of India has issued any instruction to the banks in this regard?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) to (c). The banks do not identify industrial units under liquidation as a separate category of loanees for the purpose of charging interest on loans.